IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH: NEW DELHI (COURT-I)

CP-1085/2016

In the matter of:

Iberhospitex S.A.

....PETITIONER

Vs.

Manju Enterprises (P) Limited.

..RESPONDENT

SECTION:

Under Section 433(e), 434 & 439

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Gaurav Kumar Singh, Advocate

For the Respondent/Corporate Debtor: Ms. Pooja M. Saigal, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the Corporate Debtor that compliance of the directions passed by this Tribunal on 20.9.2017 have been made and reply has been filed which has been acknowledged by the petitioner as being served with a copy. Ld. Counsel for the petitioner seeks some time to file rejoinder as the parties are residing outside India.

Taking into consideration the said representation, a week's time is granted for the said purpose.

Post the matter on 06.11.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN)

(SU-Sd-)AN)

MEMBER (JUDICIAL)

Surjit

12.10.2017